Sale of prime landed properties and subsidiaries of Air India

1094. SHRI D. RAJA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Air India has decided to sell some of its prime landed properties and subsidiaries in order to get the national carrier back in shape;
 - (b) if so, the details thereof; and
 - (c) what are the other measures being taken for the revival of Air India?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) The Cabinet Committee of Economic Affairs (CCEA) had approved Turn Around Plan (TAP) and Financial Restructure Plan (FRP) of Air India on 12th April, 2012 which, *inter alia*, includes the monetization of Real Estate Assets in Air India to the tune of ₹5000 crore over a 10 years period with the annual target of ₹500 crore from the financial year 2013 onward. Air India has planned to monetize its unutilised/surplus immovable real estate assets over the next few years. Till date, Air India has realized an amount of ₹410 crore through sale of its non-core assets in various cities in India and abroad. Air India has also realized a rental income of ₹314 crore (approx.). With regard to subsidiaries of Air India Limited, AISAM has

directed to separately decide the contours of the mode of disposal of the subsidiaries *viz*. Air India Engineering Services Limited (AIESL), Air India Air Transport Services Limited (AIATSL) and Airline Allied Services Limited (AASL). Further, AISAM has, *inter alia*, approved the contours for sale of subsidiaries of AI and directed to expedite the sale of AIATSL.

- (c) The Government has prepared a Revival Plan of Air India which focuses on building a competitive and profitable airline group. The Revival Plan comprises several major elements including:—
 - (i) A comprehensive financial package, as approved by Government of India - this includes transferring non-core debt and assets to a SPV;
 - (ii) Higher levels of operational efficiency by strengthening management and implementing best practice business processes;
 - (iii) Robust organizational and governance reforms to be implemented by an eminent Board;
 - (iv) Differentiated business strategies for each Air India's core businesses;
 - (v) World-class HR practices to ensure a talented and motivated workforce;
 - (vi) Sale of non-core real estate assets and strategic disinvestment of subsidiaries such as Air India Air Transport Services Ltd.

Development of aircraft leasing industry

 $\dagger 1095$. SHRI LAL SINH VADODIA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Government is considering to develop its own aircraft leasing industry in near future;
 - (b) if so, whether Government has taken any step in this direction; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (c) Yes, Sir. Ministry of Civil Aviation had set up a Working Group to formulate a roadmap for developing an aircraft financing and leasing ecosystem in India. The Working Group's report which contains recommendations on †Original notice of the question was received in Hindi.